

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 258/99 in OA No. 2295/99

New Delhi, this 20th day of December, 1999

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.P.Biswas, Member(A)

Faquir Chand Sharma
Sr. Accountant
Pay & Accounts Office
M/Urban Affairs & Employment
Nirman Bhavan, New Delhi

Applicant

(By applicant in person)

versus

Union of India, through :

1. Secretary
M/Urban Affairs & Employment
Nirman Bhavan, New Delhi

2. Principal Accounts Officer
M/Urban Affairs & Employment
Nirman Bhavan, New Delhi

Respondents

ORDER (in circulation)

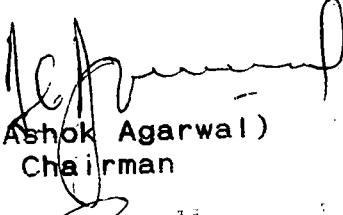
Hon'ble Shri S.P. Biswas

1. This review application has been filed on behalf of the applicant seeking review of the judgement and order dated 29.10.99 by which OA 2295/99 was dismissed being devoid of merits.

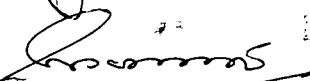
2. From the averments made in the RA, we find that the applicant has hopelessly tried to build up a case on the very same facts and grounds that have been raised in the OA which were thoroughly considered by us and the OA was ultimately dismissed on merit for the reasons mentioned therein. Therefore, the present RA is not maintainable.

(7)

3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 of CPC exercises the power of review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. Since none of these ingredients is available in the present RA, the same deserves to be dismissed. We do so accordingly.


(Ashok Agarwal)

Chairman


(S.P. Biswas)

Member(A)

/gtv/